

Salaries to Migrant Employees

3089. SHRI AJIT P.K. JOGI:
SHRI CHHOTUBHAI PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of State/Central Government employees who have migrated from the Kashmir Valley and are living at Udhampur and other places;

(b) whether a large number of 'C' and 'D' category migrant employees are being allowed to draw their salaries from Udhampur itself;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken to allow those migrant employees to draw their salaries from Udhampur itself in view of the hardships caused to them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d) The information is being collected from the Government of Jammu and Kashmir and will be laid on the Table of the House.

Vacant Posts in Government Departments in J&K

3090. SHRI JAGIR SINGH DARD:
DR. ABRAR AHMED:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of posts in various Government departments in Jammu and Kashmir has fallen vacant following exodus of minority population from the State; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b) According to information made available by the State Govt. 13,114 Government employees

have migrated from the Kashmir Valley to other parts of the State and the Country. In respect of some Departments relating to Essential and important services, such as Health and Education, interim arrangements to fill up some of the vacancies have been made by the Govt. in the Public Interest.

Detention of Persons From Farrukhabad by Delhi Police

3091. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Police have arrested some old and innocent persons from some areas of district Farrukhabad, U.P. without any FIR/charge against them and have been keeping that in illegal detention and unlawful confinement since 4th November, 1992;

(b) if so, the details in this regard and the reasons therefor;

(c) the action taken/being taken against the erring officials for illegal detention; and

(d) the steps taken to release the innocent persons and to pay compensation to them for illegal detention?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No. Sir.

(b) to (d): Do not arise.